

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I
(through web-based video conferencing platform)

Item No. 108
CP(IB) No. 239/Chd/Hry/2023

IN THE MATTER OF:

Union Bank of India Limited	Vs.	...Petitioner
RCC Infraventures Limited		...Respondent

Under Section: 7, IBC 2016

Order delivered on 12.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner	:	Mr. Viren Sharma, Advocate
For the Respondent	:	Mrs. Amrita Panda, Advocate

ORDER

A date is requested by Ld. Counsel for Respondent-Corporate Debtor on the ground that she preferred the SLP before the Hon'ble Supreme Court against the order of the Hon'ble Punjab and Haryana High Court and after that, she filed an appeal in the NCLAT as SLP has been dismissed. It is made clear to Ld. counsel for the Respondent-Corporate Debtor that, if no stay is granted in the NCLAT, then the Respondent-Corporate Debtor is directed to file a reply within one week, failing which the right to file the reply will be forfeited. Rejoinder, thereto, if any, be filed at least one week thereafter with a copy in advance to the counsel opposite. List on 07.03.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)
Preeti

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)